

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No. 604/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.01.2020**

Name of the Company: Natvarlal M Patel (HUF)
V/s.
Kush Structure Pvt. Ltd.

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ARPIT SINGHVI ilb MR. SHARVIL MAJMUDAR	ADV.	PETITIONER	
2.	ANAR PARIKH for, Kashyap R. Jawi	ADV.	RESPONDENT	

ORDER

The parties are represented through learned counsels.

Advocate, Mr. Arpit Singhvi for the Petitioner requesting time on the ground that the conducting lawyer is not present today and also filed a leave note.

List the matter on 05.02.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 6th day of January, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**